


**ORDER**

**Subject :- Witness Protection Scheme, 2018**

In terms of the directions contained in Judgment dated 05.12.2018 passed by Hon'ble Supreme Court of India in W.P. (Crl.) No. 156/2016 titled as "Mahender Chawla & Ors. Vs. Union of India & Ors.", the below mentioned Standing Committee has been constituted for compliance of the directions regarding implementation of "Witness Protection Scheme, 2018" in letter and spirit with immediate effect :-

S. No.	Name of the Committee	Designation of Officer	Designated as	Jurisdiction
1	Standing Committee for compliance of the directions contained in "Witness Protection Scheme, 2018"	Ld. District & Sessions Judge (North-West)	Ex-officio Chairman	North-West Judicial District.
		Chief Public Prosecutor (North-West)	Ex-officio Member Secretary	North-West Judicial District.
		Deputy Commissioner of Police (North-West)	Ex-officio Member	In respect of Police Stations Ashok Vihar, Bharat Nagar, Keshav Puram, Subhash Place, Maurya Enclave and Shalimar Bagh.
		Deputy Commissioner of Police (Outer District)	Ex-officio Member	In respect of Police Stations Raj Park, Sultan Puri, Mangol Puri and Rani Bagh.
		Deputy Commissioner of Police (Rohini)	Ex-officio Member	In respect of Police Stations South Rohini, North Rohini, Vijay Vihar, Budh Vihar, Aman Vihar, Prem Nagar, Kanjhawla and Begum Pur.
		Deputy Commissioner of Police (Delhi Metro)	Ex-officio Member	In respect of Metro Police Stations, i.e. Rithala Metro, Azadpur Metro and Nangloi Metro.

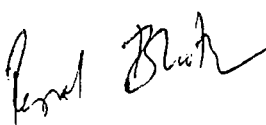
  
(RAJNISH BHATNAGAR)  
District & Sessions Judge (N/W)  
Rohini Courts, Delhi.

No. D&SJ(N/W)Sectt./RC/2019/ 2683-2734

Dated, Delhi the 28.01.2019

**Copy forwarded for information & necessary action to :-**

- 1 The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2 The Ld. District & Sessions Judge (Hqs.), Tis Hazari Courts, Delhi.
- 3 The Ld. Officer In-charge (Computer Branch), Rohini Courts for uploading.
- 4 All the Ld. Judicial Officers with the request to download the judgment already mailed to their respective e-mails for needful. If a witness desires so, the Ld. Presiding Officer shall provide prescribed application (**copy enclosed**) form for availing facility under the Witness Protection Scheme, 2018 to the witness.
- 5 The Chief Public Prosecutor (North-West), Rohini, with the request to maintain the file and for ensuring compliance of the directions in respect of Witness Protection Scheme, 2018.
- 6 The Deputy Commissioner of Police (North-West, Outer, Rohini & Delhi Metro) with the request to download the judgment from [www.sci.gov.in](http://www.sci.gov.in).
- 7 The Hony. Secretary, Rohini Court Bar Association, Delhi.
- 8 PS to undersigned.
- 9 The A.O. (Judicial), Judicial Branch, North-West District, Rohini Courts Delhi.
- 10 The Record Officer, North-West, Rohini Courts Delhi.
- 11 The APRO, Rohini Courts Delhi.
- 12 The Branch In-charge, R&I for uploading the order on **LAYERS**.
- 13 Website Committee (Hqs.), Tis Hazari Courts for uploading.

  
District & Sessions Judge (N/W)  
Rohini Courts, Delhi.

**WITNESS PROTECTION SCHEME, 2018**

**Witness Protection Application**  
**under**  
**Witness Protection Scheme, 2018**

(To be filled in duplicate)

Before,

The Competent Authority,  
District.....

Application For :-

1. Witness Protection
2. Witness Identity Protection
3. New Identity
4. Witness Relocation

S.No.	Particulars of the Witness (Fill in Capital)	
1	a) Name b) Age c) Gender (Male/Female/Other) d) Father's/Mother's name e) Residential Address f) name and other details of family members of the witness who are receiving threats. g) Contact details (Mobile-e-mail)	..... ..... ..... ..... ..... ..... .....
2	a) Particulars of Criminal matter : b) FIR No. c) Under Section d) Police Station e) District f) D.D. No. (in case FIR not yet registered) g) Cr. Case No. (in case of private complaint)	..... ..... ..... ..... ..... ..... .....
3	Particulars of the Accused (if available/known): a) Name. b) Address c) Phone No. d) Email-id	..... ..... ..... .....
4	Name & other particulars of the person giving/suspected of giving threats	..... ..... ..... .....
5	Nature of threat perception. Please give brief details of threat received in the matter with specific date, place, mode and words used	..... ..... ..... .....
6	Type of witness protection measure prayed by/for the witness	..... ..... ..... .....
7	Details of interim/ urgent Witness Protection needs, if required.	..... ..... ..... .....

**Note: Applicant/ Witness can use extra sheets for giving additional information.**

\_\_\_\_\_  
(Full Name with Signature)

Date :- .....

Place: .....

## UNDERTAKING

1. I undertake that I shall fully cooperate with the competent authority and the Department of Home of the State and Witness Protection Cell.
2. I certify that the information provided by me in this application is true and correct to my best knowledge and belief.
3. I understand that in case, information given by me in this application is found to be false, competent authority under the scheme reserves the right to recover the expenses incurred on me from out of the Witness Protection Fund.

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**(Full Name with Signature)**

**Date :.....**

**Place:.....**